

Uttar Pradesh pending for approval with the Central Government;

(b) the amount of money provided for implementation of such projects in Uttar Pradesh during the last three years and the names of the projects of which the money was provided;

(c) whether approval for any project in the year 1996-97 has been given for Uttar Pradesh; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : (a) The details are given in the enclosed statement.

(b) An amount of Rs.16.22 crore have been released in the last three years for controls flurosis and for water quality testing to State Government of Uttar Pradesh.

(c) No, Sir.

(d) Does not arise.

#### STATEMENT

*Stats of Action taken on the Project received from Uttar Pradesh*

S. No.	Name of Project	Status Project
1.	Firozabad Village	Detail not received hence project report is sought from the State Government.
2.	Jhansi 6 groups WSS for 14 villages	In principle this project has been approved but detailed design of the project proposal are to be furnished by the State Government.
3.	Kanpur Nagar	The State Government has been requested to review the project as per Government of India norms.

#### Power Regulatory Commission

113. SHRI JAGAT VIR SINGH DRONA :  
SHRI SANDIPAN THORAT :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government propose to set up an independent Power Regulatory Commission;

(b) if so, the broad features thereof; and

(c) the time by which it is likely to be set up?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) The Government is considering finalisation of an Action Plan for the power sector in consultation with the States which, inter-alia, includes suggestions on Regulatory Commissions.

(b) and (c). The features and time frame could emerge only after the issues involved are discussed with the State in details.

[English]

#### Reconstitution of Planning Commission

114. SHRI N.J. RATHWA : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) whether the Prime Minister's delayed decision in reconstituting the Planning Commission has virtually brought to a halt the advance work on the formulation of the Ninth Five Year Plan;

(b) if so, whether it will take more time to discuss the documents that will articulate the priorities and programmes of the Ninth Plan;

(c) whether the new Government has reconstituted the Planning Commission;

(d) if so, the details and present status thereof;

(e) the names of its full-time and ex-officio members;

(f) whether Scheduled Castes/Scheduled Tribes have been represented in the Commission;

(g) if not, the reasons therefor; and

(h) the action being taken by the Union Government to represent Scheduled Castes/Scheduled Tribes in the Planning Commission?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K.ALAGH) : (a) and (b). No Sir. The Ninth Plan is proposed to be put in place from the 1st April, 1997 which is the normal date for initiation of the Ninth Plan. The Approach Paper to the Ninth Plan would inter-alia include the priorities of the Plan.

(c) to (h). The Planning Commission has been reconstituted by the Government, and the composition of the commission as of 31.7.96, is shown in the *statement* enclosed. The Commission has been constituted as per the Government of India's Resolution dated 15.3.1950. There is no scheme for representation of particular caste/community on the commission which as per the above Resolution, has the objective of promoting "a rapid rise in the standard of living of the people by efficient exploitation of the resources of the